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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

✓ O.A./T.A No. 239/2005

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SECTION OFFICER (Judl.)

Kalish
06/11/07

FORM NO. 4.

(SEE RULE 42)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH.ORDER SHEETOriginal Application No. 239/05

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicant(S): Shri A. K. Das.Respondant(S): Govt. of Assam.Advocate for the Applicant(S): MR B.K. Mahajan, D. Ahmed, N. Haque, R. Islam and H-1. Chaudhary.Advocate for the Respondant(S): Rly Counsel, M. C. Sharma

Notes of the Registry	Date	Order of the Tribunal
	13.9.2005	Heard Mr. R. Islam, learned counsel for the applicant and Dr. M. C. Sharma, learned Railway counsel for the respondents. The nature of the case it is necessary to get instruction from the respondents. Post for instruction on 27.9.2005.
206 158.657 Dated 29.8.05 By Regd. <i>gln</i>	27.9.05	Heard Mr. N. Haque learned counsel for the applicant and Dr. M. C. Sharma learned Railway for counsel appearing for the Respondents. Post the matter alongwith O.A. 226 of 2005 on 29.9.05.
Steps taken <i>W. S. 12/9/05</i>	16.11.05.	Post the matter before the next available Division Bench.
Notice & order sent to D/Section for issuing to resp. Nos. 1, 2 by regd. A/D post & org resp. Nos. 3, 4 received by hand.		
15/9/05 D/No = 1389 to 1392 Df = 15/9/05.		
Notice duly served 20/9 on resp. Nos. 3, 4, 2.		

Q. Vajra
Vice-Chairman

Q. Vajra
Vice-Chairman

Q. Vajra
Vice-Chairman

OA 239/05

29.9.05

Post on 5.10.2005
for admission.

① Service completed.

20 P.S.

By order

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4.10.05

5.10.2005

This case was posted today on the belief that this can be disposed of after hearing the parties. Mr. J.L. Sarkar, learned standing counsel for the railways submits that he was instructed to seek for adjournment to enable the respondents to file written statement. Since such ~~request request~~ request is made it will not fair on the part of this Tribunal to dispose of today. Post on 07.11.2005. Within that time the respondents will file written statement. The order shall

3-11-05

No W.S. filed.

7-10-05

No Memo of Appearance/mb
Vakalatnama filed by the
Rly. Counsel.

07.11.2005

Counsel ~~xx~~ for the applicant is absent. Dr. M. C. Sarma, learned Railway counsel submits that this can be taken up alongwith O.A. 251 of 2005. Post on 16.11.2005.

No written statement
has been filed.

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14.11.05

17.11.05

W.S. filed by
the Respondents.

6-3-06

W.S. has been filed.

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nkmb

4.1.2006

Learned counsel for the applicant is present. Dr. M.C. Sarma, learned Standing Counsel for the Railways is not present. List before the next available Division Bench.

Member

Vice-Chairman

Vice-Chairman

Vice-Chairman

07.03.2006

Heard learned counsel for the parties. Hearing concluded. Judgment delivered in open Court; kept in separate sheets. The application is allowed. No order as to costs.

Vice-Chairman (J) Vice-Chairman

mb

16.3.06

Copy of the judgment
has been sent to
the office for
issuing the writ
or the application
as well as to the
Rt. Hon. Justice
Counsel.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

239 of 2005.

O.A. No.

07.03.2006

DATE OF DECISION

Sri A.K. Das

..... Applicant/s

Mr. B.K. Mahajan, Mr. D. Ahmed, Mr. N. Haque, Mr. R. Islam and Mr.
H.I. Choudhury

..... Advocate for the
Applicant/s.

- Versus -

Union of India & Others

..... Respondent/s

Dr. M.C. Sarma, Railway Counsel.

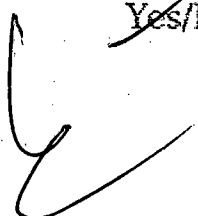
..... Advocate for the
Respondents

CORAM

THE HON'BLE SRI B.N. SOM, VICE CHAIRMAN (A).

THE HON'BLE MR. K.V. SACHIDANANDAN, VICE CHAIRMAN (J)

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench ? Yes/No
4. Whether their Lordships wish to see the fair copy
of the Judgment ? Yes/No


Vice-Chairman (J)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 239 of 2005.

Date of Order : This the 07th day of March 2006.

The Hon'ble Sri B.N. Som, Vice-Chairman (A).

The Hon'ble Sri K.V. Sachidanandan, Vice-Chairman (J).

Sri Abhay Kr. Das
S/o Banti Ram Das
Vill & P.O. Dihina
Dist. - Kamrup, Assam

... Applicant

By Advocates Mr. B.K. Mahajan, Mr. D. Ahmed, Mr. N. Haque
Mr. R. Islam and Mr. H.I. Choudhury.

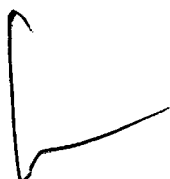
- Versus -

1. The Union of India,
Represented by the Secretary to the
Government of India,
Ministry of Railway,
New Delhi.
2. The General Manager,
North East Frontier Railway
Maligaon, Guwahati - 11.
3. The Chairman,
Railway Recruitment Board,
Station Road, Guwahati - 781 001.
4. The Assistant Secretary,
Railway Recruitment Board,
Station Road, Guwahati - 781 001.

... Respondents.

By Advocate Dr. M.C. Sarma, Railway Counsel.

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ORDER (ORAL)**K. V. SACHIDANANDAN (V.C.)**

Pursuant to an advertisement dated 10.07.2003 for recruitment in Group 'D' category posts lying vacant in the Northeast Frontier Railway, the applicant submitted his application. The applicant appeared in the written test held on 09.11.2003 and the result was also published on 27.04.2005. Thereafter, the applicant appeared in the physical efficiency test held on 10.09.2005. On 10.06.2005, the applicant appeared in the office of the Railway Recruitment Board, Guwahati for verification of the original documents. However, the applicant's name did not appear in the final result published on 13.07.2005. The applicant made representation. But, the respondents did not response to the same. Being aggrieved by the said order, the applicant has filed this application seeking the following reliefs:

- (i) to direct the respondent authorities to immediately select the applicant in the final select list for the recruitment of Group D category for the post of Trackman/Khalasi/Helper - II etc. lying vacant in the North East Frontier Railway.
 - (ii) To direct the respondent authorities to immediately appoint the applicant in the Group - D category.
 - (iii) To direct the respondents to give an opportunity to the applicant to rectify the defects (if any) in the original certificates and thereafter given appointment to the applicant.
 - (iv) Cost of the applicant and/or
 - (v) Any other relief to which the applicant is entitled under the facts and circumstances
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of the case and as may be deem fit and proper by this Hon'ble Tribunal.

2. The respondents have filed a reply statement contending that Indian Railways published Employment Notice No. 1/03 (Centralised Group D) dated 13.06.2003 for group D posts in Employment News dated 28.06.2003 stipulating the age and other qualifications. The respondents have annexed the advertisement published in the Assam Tribune, a local dailies as Annexure - R2 which was indicative only with clear indication that the advertisement contains important points only. For more details the Employment News dated 28.06.2003 should be referred to. The respondents also stated that the applicant has not complied with the condition stipulated in para 2.2 of the centralized advertisement. Therefore, this is not a good case for the applicant.

3. We have heard Mr. N. Haque, learned counsel for the applicant and Dr. M.C. Sarma, learned railway counsel for the Railways.

4. Counsel for the applicant submits that the applicant being eligible for the post of Group 'D' applied for the same and did the necessary formalities as published in the local dailies. Counsel also submits that the applicant was not aware that the original certificate should bear the counter signature of the Inspector of School since it was not in the advertisement published in the local dailies. The applicant had known the condition only when his candidature was rejected on the ground that in the certificate there

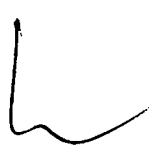


is no counter signature of the Inspector of School. Counsel for the applicant also submits that the defect is technical in nature and it can be removed at any stage. Therefore, the applicant has a good case. Counsel for the respondents, on the other hand, submits that the applicant's contention cannot be accepted that the Employment notice was totally beyond his knowledge and the case of the applicant is devoid of merits since in the notice published in the local dailies it is clearly stated to refer the 'Employment News'.

5. We have given due consideration to the arguments made by the counsel for the parties and materials placed on record. The respondents have also produced the Employment News at Annexure - R1 dated 28.06.2003 and paragraph 2.2 of the said notification reads as follows :-

"PROOF OF AGE : (a) A certificate issued by VIIIth Board or equivalent or (b) Metric certificate issued by Board or (c) School leaving certificate counter signed by Inspector of Schools/District education Officer etc."

6. Obviously on going through the Employment News this aspect of counter signature of the Inspector of School was omitted in the paper the advertisement. We requested the counsel for the applicant as to the legal position with reference to state education code as to the mandatory nature of the counter signature. However, counsel for the applicant submits that he has got counter signature subsequently in the original certificate. Therefore, there is no such doubt in genuineness of the certificate. The question only to be



decided by this Court is as to whether the defect is curable or relief can be granted to the applicant.

7. Counsel for the applicant relied on decisions of the Hon'ble Supreme Court in the case of (1) Paddar Steel Corporation Vs. Ganesh Engineering Works & Others, (1991) 3 SCC 273 and (2) B. Bhuyan Chowdhury Vs. Union of India, (2001) GLT 341, wherein Hon'ble High Court observed that "defect in the lowest tender was curable in nature and did not affect the substance of the tender". The High Court observing Article 14 of the Constitution of India in paragraph 10 of the said order observed:

"10 A right to choose one tender from the other can not be said to be arbitrary unless the said power is found to be exercised for any collateral purpose. Article 226 of the Constitution is a form of judicial review to keep the authorities within the bounds of law. The Court is concerned with the legitimacy of the decision making process. The balancing and weighting the situation and thereafter reaching its decision is primarily matter for the public authority and not for the Court. Judicial review is meant for upholding of the rule of law and the Constitution. The Indian Constitution enshrines the rule of law and guaranteed constitutional right to the subjects, it also guaranteed remedy for enforcement of its rights. Article 226 is aimed to secure that the State and its instrumentalities are kept within the limits of the power and Judicial Review is meant to render justice to the individual concerned with the legality of the decision making process and not with the merits of the judgment. The discretion to find out the right persons among the tenderers is entrusted upon the administrative authority. But then the Court is entrusted with the duty of uphold the law and decide what is lawful. A

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decision that is absurd or perverse is unreasonable and therefore arbitrary. A judgment arrived at by the lawful authority that is oppressive to the subject is violative of Article 14 of the Constitution of India. A decision may also be arbitrary and discriminatory where it is unduly oppressive and unjustifiably inflict excessive hardship to a citizen by invading his right or interest. No doubt the administrative authority is authorized to have a free play within the joints - a margin of appreciation is to be allowed to the maker of the decision. But the Court is equally charged with the duty to see as to whether the authority acted within the limits set down by law. In *R.V. Tower Hamlets London Borough Council, ex p Chentik Developments Ltd.* reported in (1988) 1 All ER 961 the Court summarized the principles in the following passages :

"..... The Court is entitled to investigate the action of the local authority with a view to seeing whether or not they have taken into accounts matters which they ought not to have taken into account, or, conversely have refused to take into account or neglected to take into account matter which they ought to take into account. Once that question is answered in favour of the local authority, it may still be possible to say that, although the local authority had kept within the four corners of the matters which they ought to consider, they have nevertheless come to a conclusion so unreasonable that no reasonable authority could ever have come to it. In such a case, again I think the Court can interfere. The power of the Court to interfere in each case is not as an appellate authority to override a decision of the local authority, but as a judicial authority which is concerned

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and concerned only, to see whether the local authority has contravened the law by acting in excess of the power which parliament has confined in them

The High Court further observed that though the earnest money was deposited, but according to the respondents it was in the name of wrong person, which was clarified by the bank itself which stood as the guarantor and Hon'ble High Court declared that the defect is curable in nature which did not affect the substance of the tender.

8. Counsel for the applicant submits that the defect is directory in nature, not mandatory. He also submits that two identical persons, namely Sri Debabrata Roy and Sri Biplab Das had been granted the benefit in the said circumstances. Counsel for the respondents submits that he has not aware of the said benefits granted to such candidates. However, considering the submission made by the learned counsel for the applicant, if the benefits have been granted to such persons, we are of the view that the benefit should also be granted to the applicant as well.

9. In the facts and circumstances of the case, we direct the respondent to send one of the officers to find out whether the counter signature certificate is genuine or not and if convinced, the applicant will be granted the benefit of appointment, if otherwise found fit complying with the other formality, if any, and necessary

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order passed and communicate the same to the applicant as expeditiously as possible.

The O.A. is allowed. In the circumstances, no order as to costs.



(K. V. SACHIDANANDAN)
VICE CHAIRMAN (J)



(B. N. SOM)
VICE CHARIMAN (A)

/mb/

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 239/ /2005

Sri A.K. Das

Applicant

- Versus -

Union of India & Ors.

Respondents

LISTS OF DATES/SYNOPSIS

- | | | |
|----|--------------|--|
| 1. | Annexure - A | : Employment Registration Card. |
| 2. | Annexure - B | : Certificate dated 07.03.1995. |
| 3. | Annexure - C | : Employment Notice No. 1 of 2003 (Indicative)
dated 28.06.2003 |
| 4. | Annexure - D | : Examination dated 09.11.2003. |
| 5. | Annexure - E | : Result of Written Examination of Category No. 1
of 2003 (Group 'D') |
| 6. | Annexure - F | : Call letter for document verification dated
10.06.2005. |
| 7. | Annexure - G | : Result of Category No. 1. |
| 8. | Annexure - H | : Transfer leaving certificate dated 13.03.1997. |
| 9. | Annexure - I | : Judgment and Order dated 24.08.2005. |

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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. _____/2005

Sri A.K. Das

Applicant

- Versus -

Union of India & Ors.

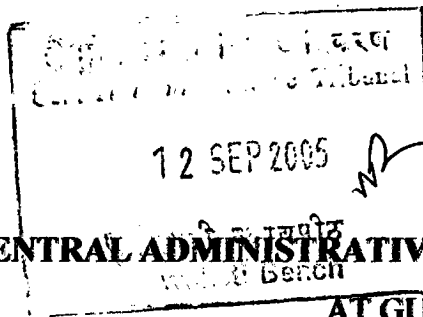
Respondents

I N D E X

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Filed by

Advocate



filed by the
applicant
through
Najim Hossain
Advocate
12/9/05

Sri Abhay Kumar Das

O.A. NO. 239 /2005

-BETWEEN -

Shri Abhay Kr. Das

S/O Lt Banti Ram Das

Vill & P.O. Dihina

District - Kamrup, Assam

---APPLICANT

-Versus-

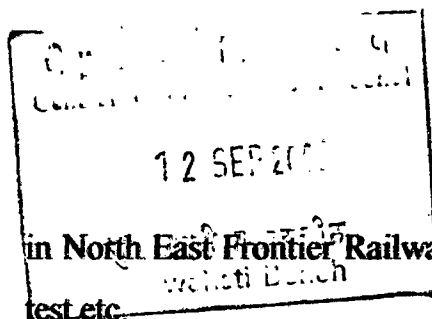
1. The Union of India,
Represented by the Secretary to the
Govt. of India, Ministry of Railway,
New Delhi.
2. The General Manager,
North East Frontier Railway,
Maligaon, Guwahati - 11
3. The Chairman
Railway Recruitment Board
Station Road, Guwahati - 781001
4. The Assistant Secretary,
Railway Recruitment Board,
Station Road, Guwahati - 781001

----- RESPONDENTS

DETAILS OF APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLCIATION IS MADE

The instant application is filed against the impugned action on the part of
the respondents in not appointing the applicant into the post of Group - D



in North East Frontier Railway after qualifying in the written test, physical test etc.

Sri Atokoy Kumar Das

2. JURISDICTION OF THE TRIBUNAL :

The applicant declare that the subject mater of instant application is within the jurisdiction of this Hon'ble Tribunal.

3. LIMITATION :

The applicant further declare that the instant application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunal Act, 1985.

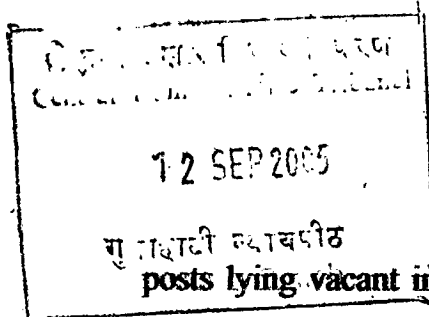
4. FACTS OF THE CASE :

4.1. That the applicant is a citizen of India and as such he is entitled to all the rights, protections and privileges as guaranteed under the constitution of India and the laws of the land.

4.2. That the application begs to state that he studied upto Class IX in the Krishna Dev High School and thereafter he could not pursue his studies due to the poor economic conditions of his family and is constantly looking for a job in order to mitigate the poor economic condition of the family. After that he registered himself in the District Employment Exchange and registration number allotted to the applicant by the Department of Labour and Employment Exchange is 987/01. The petitioner belong to Schedule Caste community and the Deputy Commissioner Kamrup issued a certificate in that respect on 7-3-95.

A copy of the Employment Exchange Registration certificate and caste certificate are annexed herewith and marked as Annexures- A, and B respectively.

4.3. That while the applicant was in search of a suitable job he came across an advertisement published on 10-7-03 in the local English newspaper "Assam Tribune" for recruitment of Group-D



posts lying vacant in the North East Frontier Railway. The said advertisement issued by the Chairman, Railway Recruitment Board, Guwahati - 1.

A copy of the advertisement dated 10-7-03 is annexed herewith as Annexure - C to this application.

4.4. That pursuant to the advertisement the applicant collected the prescribed application format, filled up the same and submitted the format along with required enclosure to the concerned authorities after fulfilling the required formalities as stipulated in the said advertisement.

4.5. That after receipt of the forms and enclosures the authorities duly verified the same and admit card was issued to the applicant for the recruitment test to be held on 9-11-03 in the centre namely, Sarvajanic Hindi H.E. School, Lalmati, Noonmati, Guwahati - 21. The applicant was allotted with the Roll No. 23002053.

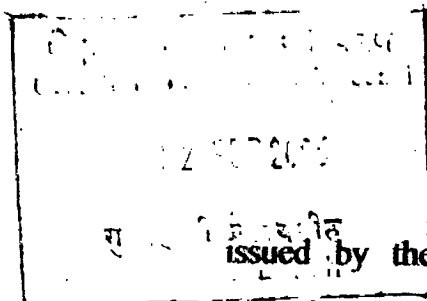
A copy of the admit card is annexed herewith and marked as Annexure-D to this application.

4.6. That thereafter with thorough preparation the applicant appeared in the written test dated 9-11-03 and he came out successfully which is evident from the result declared in the newspaper 'The Assam Tribune' dated 27-4-05 where the Roll No. of the applicant appeared.

A copy of the result sheet published in the newspaper 'The Assam Tribune' dated 27-4-05 is annexed herewith as Annexure-E to this application.

4.7. That pursuant to his result in the written test the applicant was called upon to appear in the physical efficiency test vide call letter dated 10-5-05 to be held on 10-6-05 at Maligaon Railway Stadium at 6.30 a.m. The said call letter dated 10-5-05 was

Sri Abhay Kumar Das



issued by the Assistant Secretary for Chairman, Railway Recruitment Board, Guwahati.

Sri Abhay Kumar Das

- 4.8. That the applicant participated in the physical efficiency test dated 10-6-2005 and this time also he came out successful and as such owing to his success in the physical efficiency test a call letter dated 10-6-05 was issued by the Assistant Secretary for Chairman Railway Recruitment Board by which letter the applicant was advised to attend the office of the Railway Recruitment Board, Station Road, Guwahati -1 on 11-6-05 at 10 AM for verification of original certificates, testimonials etc.

A copy of the letter dated 10-6-05 is annexed herewith as Annexure- F to this application.

- 4.9. That as advised in the letter dated 10-6-05 the applicant produced the required testimonials in original. The officials present in the office of the Railway Recruitment Board duly certified the certificates, documents etc. submitted by the applicant without raising any objection.

- 4.10. That while the applicant was waiting for a positive result to come owing to his proficiency and success in the written test as well as the physical efficiency test he was shocked and surprised to see the final result of the Group-D category for the post of Trackman/ Khalasi/ Helper II published in the newspaper Assam Tribune on 13-7-05 where the name of the applicant did not find a place.

A copy of the result published in the newspaper Assam Tribune On 13-7-05 is annexed hereto as Annexure- G to this application.

Sri Abhay Kumar Das

- 4.11. That the applicant being shocked and surprised he enquired the matter in the office of the Chairman, Railway Recruitment Board, Panbazar, Guwahati – 1 but the Office of the same could not given any satisfactory answer to the non appearance of the roll number of the applicant in the result sheet.
- 4.12. That the applicant finding no way out filed a representation dated 5-8-2005 before the General Manager, N.F. Railway, Maligaon, Chairman, Railway Recruitment Board , Panbazar, Guwahati -1 etc. praying to review the result of Group -D examination in order to consider the case of the applicant but till date no positive steps have been forthcoming in order to consider the case of the applicant.

The applicant craves leave of this Hon'ble Tribunal to produce the aforesaid representation dated 5-8-2005 at the time of hearing of this application.

- 4.13. That the applicant states that finally he could gather from the office of the Respondent authorities that his case was rejected on the ground that in the original transfer certificate produced by the applicant the countersign of the Inspector of Schools, Kamrup District Circle was not present. Having come to know the applicant immediately took steps to take the signature of the Inspector of Schools, Kamrup District Circle and produced the same before the Chairman, Railway recruitment Board, Guwahati, but the said respondent declined to consider the case of the applicant. It is specifically stated that when the original certificate was issued to the applicant it was not the formality that the said certificate should bear the countersign of the Inspector of Schools and as such the applicant was not at all aware of the same.

A copy of the transfer certificate is annexed herewith as Annexure -I of this application.

- 4.14. That the applicant most respectfully states that he was not aware of the fact that the Original certificate of the applicant should bear the countersign of the Inspector of Schools. In fact the competent authority present at the time of verification did not make a whisper to the applicant that the certificate should bear the countersign of the Inspector of Schools, neither in the advertisement nor in the individual call letters issued to the applicant it was mentioned that certificate should bear the countersign.
- 4.15. That the applicant states that the competent authority at the time of verification gave opportunity to the other candidates who had little defects which can be cured and after that, cases of those candidates were considered by the authorities but the respondent authorities failed to consider the case of the applicant for the reasons best known to them. Applicant was not given the opportunity to rectify the defect (if any) which could easily be cured. Therefore the applicant has approached this Hon'ble Tribunal for redressal of his grievances.
- 4.16. That the applicant states that the similarly situated persons approached this Hon'ble Tribunal for redressal of the grievance mentioned above by filing an Original Application No. 220 of 2005. This Hon'ble Tribunal after hearing the parties has been pleased to pass an order on 24-8-2005 directing the applicant to file a fresh representation before the competent authority pointing out all the above circumstances within a period of one week and the same will be duly considered by the competent authority and appropriate orders will be passed in accordance with law within a period of one month thereafter. The Hon'ble Tribunal further directed that if the appointments have not already been made to all the existing vacancies, one vacancy must be reserved till a decision is taken on the representation to be submitted and communicated to the applicant.

The applicant is also on similar footing and therefore he seeks a similar order as given in the aforesaid O.A. No. 220 of 2005.

A copy of the order dated 24-8-2005 is annexed herewith as Annexure - 1 to this application.

Sri Atchay Kumar Day

5. GROUND FOR RELIEF WITH LEGAL PROVISIONS

- 5.1. For that the applicant being eligible and having been qualified in the written test and physical efficiency test his case should have been considered by the authorities but the respondent authorities have acted illegally and arbitrarily in dropping the name of the applicant from the final select list ignoring his proficiency.
- 5.2. For that the applicant being qualified in the written test as well as the physical efficiency test had the legitimate expectation that his case would be considered for appointment in Group -D category but the respondent authorities by depriving the legitimate right of the applicant did not select the applicant for the reasons best known to them and as such the authority is entitled to direction from this Hon'ble Tribunal to appoint the applicant in the Group-D category in the North East Frontier Railway.
- 5.3. For that the applicant is a deserving candidate for the recruitment of Group -D category as he has passed the written test as well as physical efficiency test. But the respondent authorities committed grave error of law as well as facts in not selecting the applicant finally. Therefore the applicant is entitled to a direction for inclusion of his name in the final select list.
- 5.4. For that there are vacancies of Group-D category in the various divisions of the North East Frontier Railway and as such a direction may be given to accommodate the applicant in a vacant post of Group -D category the applicant being eligible and qualified for that job.

Sri Abhay Kumar Das

- 5.5. For that no cogent reasons has been cited by the respondent authorities as to non inclusion of the name in the final select list of recruitment of Group -D category and as such the Hon'ble Tribunal may be pleased to direct the respondent authorities more particularly the Chairman, Railway Recruitment Board to immediately recruit the applicant in Group -D category in the North East Frontier Railway.
- 5.6. For that the Railway Recruitment Board acted arbitrarily, unreasonably while making the final select list where the name of the applicant should have been appeared he being passed the written test, physical proficiency test and he was called for to appear before the Railway Recruitment Board, Guwahati - 1 for verification of the original certificate. No reasons has been cited by the respondent for denying the applicant his legitimate appointment in Group -D category.
- 5.7. For that if at all the countersign of the Inspector of schools was required the original certificate of the applicant, the applicant should have been given the opportunity to cure his defect and as such the authority acted in a whimsical and capricious manner in denying the applicant to cure the minor defect in the certificate. The call letter dated 10-6-2005 (Annexure -) for documents verification bears no clause that the certificate should be countersigned by competent authority. The clause -2 of the Call Letter reflects that the applicant should bring the original Class - VIII standard certificate issued by the competent authority for verification and accordingly the applicant submitted the same as directed in the clause -2 of the said call letter. Therefore this Hon'ble Tribunal may be pleased to direct the respondent authorities to consider the case of the applicant by curing the defect in the original certificate.

6. DETAILS OF REMEDIES EXHAUSTED :

That the applicant declares that he has no other alternative remedy than to come under the protective hands of this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

The applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority or any other bench of the Hon'ble Tribunal nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR :

Under the facts and circumstances stated above, the applicant humbly and most respectfully prays that the instant application be admitted, relevant records be called for and upon hearing the parties, on the cause or causes that may be shown, be pleased to grant the following relief to the applicant.

- (i) to direct the respondent authorities to immediately select the applicant in the final select list for the recruitment of Group -D category for the post of Trackman/ Khalasi/ Helper -II etc. lying vacant in the North East Frontier Railway.
- (ii) to direct the respondent authorities to immediately appoint the applicant in the Group -D category.
- (iii) to direct the respondents to give an opportunity to the applicant to rectify the defects (if any) in the original certificates and thereafter given appointment to the applicant.
- (iv) Cost of the application and/or
- (v) any other relief to which the applicant is entitled under the facts and circumstances of the case and as may be deem fit and proper by this Hon'ble Tribunal.

9. INTERIM ORDER PRAYED FOR :

Pending disposal of the instant application the applicant prays for an interim order directing the respondent authorities to keep one post vacant of (Group-D) category for the post of Trackman/ Khalasi/ helper-II etc. in the

North East Frontier Railway and/or pass such further order or orders as this
Hon'ble Tribunal deem fit and proper.

10.

11. PARTICULARS OF THE L.P.O.

(I) L.P.O. NO.

(II) DATE :

(III) PAYABLE AT : GUWAHATI

12. LIST OF ENCLOSURES :

As stated in the Index.

25
Sri Akhoy Kumar Das

26

- 11 -

VERIFICATION

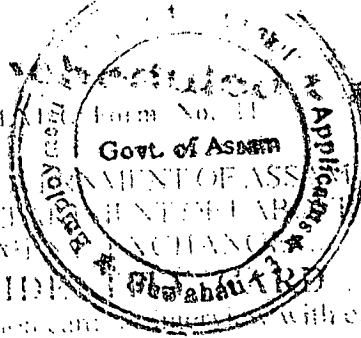
I, Shri Abhay Kumar Das, Son of Shri Banti Ram Das, resident of Village & P.O. Dihina in the District- of Kamrup, Assam do hereby solemnly affirm that whatever stated in this application are true to the best of my knowledge and belief.

Sri Abhay Kumar Das

-12-

42

5 5



1. Name of Applicant Sri Alhay Krishna
 2. Date of Registration 28-5-01
 3. Registration No. 987101
 4. N.C.O. Code K270
5-D-B-12-3-81

INSTRUCTION TO APPLICANT

- (a) Bring this card with you whenever you come to the Exchange
 (b) Quote your Registration No. and N.C.O. No. whenever you write to the Exchange

- (c) Renew your Registration every three years.
 If you do not renew by the due date your registration will be cancelled.

- (d) You can renew your registration personally or by post from renewal by post DO NOT SEND THIS CARD. APPLY REPLY PAID

Noted
 28/5/01
 12

21/8/2005
 Headmaster
 Date

Copies to be made of 1
 2/1/01
 12/01

-13-

Annexure-3 28
#2 B

GOVT. OF ASSAM
OFFICE OF THE DEPUTY COMMISSIONER (KAMRUP) (ADMINISTRATION BRANCH)
GUWAHATI

NO. KAV-37/94/476

Dated :- 7/3/95

This is to certify that Sri/Smti. ABHAY KR. DAS
Son/Daughter/Wife of SRI BANTI SAMDAS ill. Town DIHINA
P.O. DIHINA P.S. HAZO in the District of Kamrup
of the State of Assam belonging to the Scheduled Caste NAMASUDSA
Under :-

The Constitution (Scheduled Castes) Order 1950.
The Constitution (Scheduled Tribes) Order 1950.

The Constitution (Scheduled Tribes) (Union Territories) Order 1950.
The Constitution (Scheduled Castes) (Union Territories) Order 1950.

1. As amended by the Scheduled Castes and Scheduled Tribes
Lists (Modification) Order, 1950, the Bombay Reorganisation Act,
1960, The Punjab Reorganisation Act, 1966, the State of Himachal
Pradesh Act, 1970 and the North Eastern Areas (Reorganisation) Act,
1961 the Scheduled Castes and Scheduled Tribes Order (Amendment)
Act, 1970.

The Constitution (Assam & Karbiang) Scheduled Castes Order, 1966.
The Constitution (Andaman & Nicobar Island) Scheduled Tribes Order, 1950.

The Constitution (Dadra & Nagar Haveli) Scheduled Castes Order, 1962.
The Constitution (Dadra & Nagar Haveli) Scheduled Tribes Order, 1962.
The Constitution (Pondicherry) Scheduled Tribes Order, 1964.
The Constitution (Pondicherry) Scheduled Castes Order, 1967.
The Constitution (Scheduled Tribes) (Uttar Pradesh) Order, 1967.
The Constitution (Goa, Daman & Diu) Scheduled Castes Order, 1968.
The Constitution (Goa, Daman & Diu) Scheduled Tribes Order, 1968.
The Constitution (Nagaland) Scheduled Tribes Order, 1970.

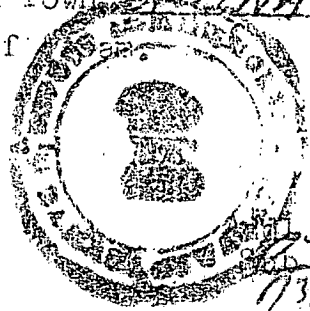
2. Sri/Smti. ABHAY KR. DAS and his/her family
ordinarily reside(s) in Town DIHINA of Kamrup
District of the State of

(Seal)

Signature

Designation

(With seal of Officer)



Deputy Commissioner, Kamrup;
Sub-Divisional Officer, Kamrup;
Guwahati.

Place : Guwahati.

Please delete the words which are not applicable.

Note : The ordinarily resides used here will have the same
as in Section 20 of the Representation of the
People Act, 1950.

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H/1
Arrest

2/3/95
Sd/-
Deputy Commissioner
Kamrup



RAILWAY RECRUITMENT BOARD : GUWAHATI

STATION ROAD, GUWAHATI-781 001

Employment Notice No.: 01 of 2003 (Indicative)

DATE OF PUBLICATION: 28/06/2003
DATE OF CLOSING: 28/07/2003

Applications are invited in the prescribed format enclosed (to be neatly typed on good quality A-4 / foolscap size paper using one side only) from eligible Indian Nationals for the following temporary posts, likely to be permanent, in the North East Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the ASSISTANT SECRETARY, RAILWAY RECRUITMENT BOARD, STATION ROAD, GUWAHATI-781001, ASSAM, by ordinary post only, so as to reach the Board's office on or before 28/07/2003. The applications can also be dropped in the Application Box kept in the RRB office up to 17:00 hours of 28/07/2003. A special relaxation of 15 days will be granted for the candidates of Andaman and Nicobar Island.

Category	NAME OF THE POST AND SCALE OF PAY (RSRP)	Division/ Unit	V A C A N C I E S						AGE IN YEARS (As on 01-07-2003)	Medical Standard	Total Emolument per Month
			UR	SC	ST	OBC	ExSM	TOTAL			
01	Engineering Dept. Trackman, Rs.2610 - 3540/-	TSK	192	76	114	127	127	636	18 - 33	B - 1	Rs.4045/-
		LMG	168	68	102	113	113	564			
		RNY	92	36	54	60	60	302			
		APDJ	100	41	61	68	68	338			
		KIR	221	88	132	147	147	735			
	Mechanical Dept. Khalasi/Helper-II, Rs.2550 - 3200/-	Dy. CSTE/MW/	03	01	02	02	02	10	18 - 33	B - 1	Rs.3952/-
		MLG	06	02	04	04	04	20			
		APDJ	04	02	03	03	03	15			
		RNY	04	02	03	03	03	15			
		KIR	04	02	03	03	03	15			
	S & T Dept. Khalasi/Helper-II, Rs.2550 - 3200/-	NGC Diesel Shed	10	03	05	06	06	30	18 - 33	B - 1	Rs.3952/-
		LMG Division									
		GHY Choaching Depot	05	02	03	03	03	16			
		NJP Carr. And Wagon, KIR	01	01	02	02	02	08			
		SGUJ Diesel Shed, KIR	01	01	02	02	02	08			
		MLDT Diesel Shed, KIR	02	01	01	02	02	08			

Educational Qualification:

For all Categories: Class VIII passed. (Physically handicapped persons are not eligible).

EXAMINATION FEES:

- For SC/ST/ExSM: No examination fees.
- For General/OBC candidates: Rs.40.00 (Rupees forty) only (inclusive of postal charges) in the form of IPO/Bank Draft.
- The examination fees/Postal charges are non-refundable. It should be paid in the form of a crossed Demand Draft of any Nationalized Bank or Crossed Indian Postal Order (made on or after the date of publication of this notification but before the closing date of receipt of application) drawn in favour of "RAILWAY RECRUITMENT BOARD, GUWAHATI". The Bank Draft should be payable at "GUWAHATI" and IPO should be payable at "GPO, GUWAHATI". IPO/DD obtained earlier to the date of publication of the Employment Notice or after the closing date will not be accepted.

THIS ADVERTISEMENT CONTAINS IMPORTANT POINTS ONLY. FOR MORE DETAILS PLEASE REFER TO THE EMPLOYMENT NEWS DATED 28/06/2003.

CHAIRMAN
RAILWAY RECRUITMENT BOARD
GUWAHATI-781 001

cut off to be time copy
Advocate

Annexure-D

ASHAY KUMAR DAS VILL- DIHINA PO- DIHNO VIA BAIHATA DIST- KAMRUP ASSAM		1 of 1/2003	23002053	09-11-2003
ASSAM	PIN- 781382	SARVAJANIK HINDI H E SCHOOL LALMATI, NOONMATI, GUWAHATI-781021		
THE QUALITY OF TICKET WILL BE QUALIFIED				
FREE OF CHARGE				
FOR SEAT AND DATE ONLY OF THE TICKET				
RANGIA		GUWAHATI		
16/11/2003				
This ticket is valid for				

Cured to be in GPT
 BY
 A. V. K.

Railway Recruitment Board :: Guwahati
Station Road, Guwahati – 781 001
Phone : 0361 - 2540815

Result of Written Examination of Category No. 01 of E.N. No. 1/2003 (Group - D)

On the basis of their performance in the Written Examination held on 09/11/2003, 16/11/2003, 05/12/2004 and 12/12/2004, following 4682 numbers of candidates have been provisionally found eligible for being called for Physical Efficiency Test (PET) to be held tentatively from 10/06/2005 to 15/06/2005. It may be noted that this result is provisional, subject to fulfilling of all eligibility conditions laid down in the Employment Notice No. 1/2003. Number of candidates found eligible for PET is approximately 20% more than the actual post.

Candidates are hereby informed that qualifying in the PET is mandatory. The result of PET will be declared on the same day. The candidate found suitable in the PET only will be eligible to be called for verification of documents. Call letter for document verification will be handed over to all the candidates who qualified in the PET on the day of PET. However, Final selection / empanelment will be purely on merit of the Written Examination and qualifying in the Physical Efficiency Test.

Rolls Nos. are arranged in ascending orders (last 6 digits)

[illegible]

23113750	23113751	23113752	23113753	23113754	23113755	23113756	23113757	23113758	23113759	23113760	23113761	23113762	23113763	23113764	23113765	23113766	23113767	23113768	23113769	23113770	23113771	23113772	23113773	23113774	23113775	23113776	23113777	23113778	23113779	23113780	23113781	23113782	23113783	23113784	23113785	23113786	23113787	23113788	23113789	23113790	23113791	23113792	23113793	23113794	23113795	23113796	23113797	23113798	23113799	23113800	23113801	23113802	23113803	23113804	23113805	23113806	23113807	23113808	23113809	23113810	23113811	23113812	23113813	23113814	23113815	23113816	23113817	23113818	23113819	23113820	23113821	23113822	23113823	23113824	23113825	23113826	23113827	23113828	23113829	23113830	23113831	23113832	23113833	23113834	23113835	23113836	23113837	23113838	23113839	23113840	23113841	23113842	23113843	23113844	23113845	23113846	23113847	23113848	23113849	23113850	23113851	23113852	23113853	23113854	23113855	23113856	23113857	23113858	23113859	23113860	23113861	23113862	23113863	23113864	23113865	23113866	23113867	23113868	23113869	23113870	23113871	23113872	23113873	23113874	23113875	23113876	23113877	23113878	23113879	23113880	23113881	23113882	23113883	23113884	23113885	23113886	23113887	23113888	23113889	23113890	23113891	23113892	23113893	23113894	23113895	23113896	23113897	23113898	23113899	23113900	23113901	23113902	23113903	23113904	23113905	23113906	23113907	23113908	23113909	23113910	23113911	23113912	23113913	23113914	23113915	23113916	23113917	23113918	23113919	23113920	23113921	23113922	23113923	23113924	23113925	23113926	23113927	23113928	23113929	23113930	23113931	23113932	23113933	23113934	23113935	23113936	23113937	23113938	23113939	23113940	23113941	23113942	23113943	23113944	23113945	23113946	23113947	23113948	23113949	23113950	23113951	23113952	23113953	23113954	23113955	23113956	23113957	23113958	23113959	23113960	23113961	23113962	23113963	23113964	23113965	23113966	23113967	23113968	23113969	23113970	23113971	23113972	23113973	23113974	23113975	23113976	23113977	23113978	23113979	23113980	23113981	23113982	23113983	23113984	23113985	23113986	23113987	23113988	23113989	23113990	23113991	23113992	23113993	23113994	23113995	23113996	23113997	23113998	23113999	23114000	23114001	23114002	23114003	23114004	23114005	23114006	23114007	23114008	23114009	23114010	23114011	23114012	23114013	23114014	23114015	23114016	23114017	23114018	23114019	23114020	23114021	23114022	23114023	23114024	23114025	23114026	23114027	23114028	23114029	23114030	23114031	23114032	23114033	23114034	23114035	23114036	23114037	23114038	23114039	23114040	23114041	23114042	23114043	23114044	23114045	23114046	23114047	23114048	23114049	23114050	23114051	23114052	23114053	23114054	23114055	23114056	23114057	23114058	23114059	23114060	23114061	23114062	23114063	2311
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Bill
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firm on 6-party talks over N-issue: Rice

(Guantanamo, April 10) — The United States will not resume six-party talks on North Korea's nuclear issue until the North Korean government agrees to a UN resolution on the issue, Rice said yesterday. The New York Times reported that Washington might seek a UN resolution on the issue, but that the United States reserved the right to resume the talks if the North Korean government agreed to a UN resolution on the issue. Rice said that the United States would not resume the talks until the North Korean government agreed to a UN resolution on the issue. He said that the United States would not resume the talks until the North Korean government agreed to a UN resolution on the issue. He said that the United States would not resume the talks until the North Korean government agreed to a UN resolution on the issue.

Malaysia to push Tamil, Mandarin in schools

KUALA LUMPUR, April 26 — Public schools in Malaysia will soon offer minority languages as elective subjects in addition to the national Malay language in a new attempt to integrate this multi-ethnic country, the Prime Minister said. The move is part of the government's effort to woo the Chinese, Indian communities, who are unable to learn their mother tongues in schools where only Bahasa Malaysia, the language of the majority, is taught, PM Abdullah Ahmad Badawi said yesterday. AP

Bush wants democratic reform in ME

WASHINGTON, April 26 — The Bush Administration is firmly committed to fostering democracy in the Middle East even though the emerging democracies might well have an anti-American tilt in the short run, a top official of the US Agency for International Development (USAID) has said. There are potential problems between the US and the very democracies it seeks to foster, Andrew Natsios said. Referring to parliamentary elections in Iraq in January, he said "we may be looking back at this moment as a truly transformative event, the first in a series of elections that open the way to a new future for the region." This anti-American taint, he told a conference organized by the Center for the Study of Islam and Democracy last week, raised the question why the US would wish to trade the security of the status quo and alliances with friendly autocratic governments for the uncertainties of the democratic experiment. — PTI

(Continued from page 10)

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6

RAILWAY RECRUITMENT BOARD – GUWAHATI
STATION ROAD; GUWAHATI-781 001

CALL LETTER for DOCUMENT VERIFICATION

No. RRB/G/41/10.

Date: 10/06/2005

To,
ABHAY KUMAR DAS
VILL.- DIHINA PO- DIHIND VIA BAIHATA,
DIST- KAMRUP ASSAM

ASSAM Pin - 781382.

Roll No.:

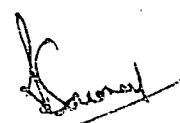
23002053

Sub.: **Recruitment/Selection for the post of Group – D**
under Category No.01 of Employment Notice No. 1/2003.



As you have qualified in the Physical Efficiency Test, you are hereby advised to attend the office of Railway Recruitment Board, Station Road, Guwahati-781001, Assam, on 11/06/2005 at 10:00 A.M. for verification of original certificates, testimonials etc.

1. This Call Letter does not in itself entitle you for selection.
2. You should bring your original VIII Standard or above Certificate issued by the competent authority for verification of your date of birth, educational qualification etc. You should also bring all of your original certificates and marks-sheets of Matriculation and onwards issued by the respective Board/Council/University along with experience and other certificates, caste certificate, if any. If the originals of above certificates/marks-sheets have not been received from respective Board/Council/University, then provisional pass certificate and marks-sheets issued by the respective Board/Council/University should be produced.
3. You are also directed to bring the Attested Photostat copies of all original certificates and marks-sheets and other certificates along with the originals.
4. You may be subjected to re-examination during the process of verification of documents etc. and you should come prepared for the same.
5. Your attendance may be required for more than one day (i.e. date as mentioned above) and you should come prepared for that.
6. Request for postponement of the date / venue mentioned above will not be considered and no further chance will be given.
7. If you are in service please bring "No Objection Certificate" from your employer, failing which you will not be considered for the post.
8. Approaching Chairman, RRB and/or his Secretary directly or indirectly by a candidate or anybody on his/her behalf requesting undue consideration for the recruitment will render a candidate liable for disqualification.
9. (For SC/ST candidates only)
On production of this letter you are entitled to travel free by the Railway in Second Class from RANGIA Station to GUWAHATI Station and back. This pass will be valid up to 20/06/2005.
(Authority: Railway Board's letter no. E(NG)II-84/RSC/122, dated 23/11/84).


ASSISTANT SECRETARY
For CHAIRMAN, RRB – GUWAHATI

Confirmed to be true CM

Agent

Railway Recruitment Board :: Guwahati

Station Road, Guwahati - 781 001

Phone : 0361-540815

Result of Category No.01 of Centralized Employment Notice No. 1/2003 (Group - D) for the Post of Trackman / Khalasi / Helper - II.

air performance in the Written Examination held on 09/11/2003, 16/11/2003, 05/12/2004 and 12/12/2004, Physical Efficiency Test (PET) was conducted from 10/06/2005 at Guwahati and from 10/06/2005 to 17/06/2005 at Katihar. The Candidates qualified in the PET were called for Verification of Documents, conducted in the Office of RRB, Guwahati from 24/06/2005 to 04/07/2005 and 10/07/2005. After Verification of Documents, following 2670 numbers of candidates have been provisionally found eligible for subject to fulfilling of all eligibility conditions laid down in the Employment Notice No. 1/2003.

Unpanelled Candidates are being sent to the concerned authority for onward processing. Candidates will be intimated individually by Divisional Personnel Officers of Tinsukia, Alipurduar and Katihar Division of N.F. Railway, regarding Date & Time of reporting for Medical Examination etc.

Roll Numbers are arranged in ascending order (Last six digits) and NOT in order of Merit

3000162	43000261	43000372	13000397	13000398	33000440	13000460	13000774	13000890	13000891	13001174	13001669	33001731	43001815	23002048
23002052	23002054	23002068	23002069	13002073	13002074	13002079	23002333	13002343	43002562	23002567	43002628	13002995	13003244	33003481
13003513	13003551	13003724	23003779	43003811	23003896	13003981	13004058	23004112	33004476	13004502	43004506	33004601	33004816	23004848
13004873	43005195	13005381	33005390	43005880	13005897	13005907	23006079	13006607	13006706	13006838	43006997	13007023	43007102	13007412
13007515	33007522	13007657	13008388	43008760	23008904	13008957	13009126	33009162	43009252	13009339	23010517	23010720	43010759	43011301
23011360	13011477	43011633	43011710	13011718	23011721	23011820	13011920	13011986	13012067	13012102	23012103	43012394	43012591	43012856
13012861	13012984	13013028	13013137	13013138	13013141	23013382	13013418	13013466	43013573	13013778	13014140	13014150	43014163	13014208
13014285	13014292	13014688	13014634	43016277	43016381	13016778	13016817	43016895	43016896	33016923	23016929	23016100	23016255	13016333
33016606	23016557	13017177	43017178	43017185	13017197	13017241	23017604	13017741	13018631	13018712	13018713	43018732	43018799	43018804
23019645	13019978	13020079	13020212	13020224	13020260	13020267	13020269	13020350	13020358	13020763	23020987	13021625	13021627	43021658
33021669	13021666	13021983	13023548	13023601	13023698	13023838	13023840	43023841	23023859	43024227	22026852	12027265	12028828	12030302
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11242652	21242761	21242871	41242961	11243126	11243195	21243496	1124							

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Phone : 0361 - 5540815

Result of Category No.01 of Centralized Employment Notice No. 1/2003 (Group - D) for the Post of Trackman/Khatas/Helper - II.

air performance in the Written Examination held on 09/11/2003, 16/11/2003, 05/12/2003 and 12/12/2004, Physical Efficiency Test (PET) was conducted from 10/06/2005 to 17/06/2005 at Katihar. The Candidates qualified in the PET were called for Verification of Documents, conducted in the Office of RRB, Patna from 24/06/2005 and 04/07/2005 to 10/07/2005. After Verification of Documents, following 2670 numbers of candidates have been provisionally found eligible for appointment to fulfilling of all eligibility conditions laid down in the Employment Notice No. 1/2003.

subject to fulfilling of all eligibility conditions laid down in the Employment Notice No. 1/2003.
 Impanelled Candidates is being sent to the concerned authority for onward processing. Candidates will be intimated individually by Divisional Personal Officers of Tinsukia, Jorhat, Alipurduar and Karbi Division of N.F. Railway, regarding Date & Time of reporting for Medical Examination etc.
Roll Numbers are arranged in ascending order (Last six digits) and NOT in order of Merit.

Roll Numbers are arranged in ascending order (Last six digits) and NOT in order of Merit

3300162	43000261	43000372	13000397	13000398	33000440	13000460	13000774	13000890	13000891	13001177	13001669	33001731	43001815	23002048
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13003453	13003551	13003724	23003779	43003811	23003896	13003981	13004058	23004412	33004476	13004502	43004506	33004601	33004646	23004848
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44037732	44037833	24038095	44038148	24038248	34038900	14038972	14039059	14039064	14039076	14039121	24039148	14039171	44039176	44039440
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45060799	45061131	45061264	45062213	45062523	35063350	35063781	25063845	1506411						

(Continued on Page 11)

Certified to be true copy
B. Shetty.
Advocate

Cured by the Lord
God
 through

22-17 AOK

JULY 13, 2005

INTERNATIONAL

Railway Recruitment Board :: Guwahati

(Continued from Page 10)

34	41251288	41251492	41251658	41251794	41252001	41252029	41252241	41252412	41252514	41252622	41252818	41252918	41253007	41253174	41253284
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77	41316424	41316524	41316624	41316724	41316824	41316924	41317024	41317124	41317224	41317324	41317424	41317524	41317624	41317724	41317824
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79	41319424	41319524	41319624	41319724	41319824	41319924	41320024	41320124	41320224	41320324	41320424	41320524	41320624	41320724	41320824
80	41320924	41321024	41321124	41321224	41321324	41321424	41321524	41321624	41321724	41321824	41321924	41322024	41322124	41322224	41322324
81	41322424	41322524	41322624	41322724	41322824	41322924	41323024	41323124	41323224	41323324	41323424	41323524	41323624	41323724	41323824
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83	41325424	41325524	41325624	41325724	41325824	41325924	41326024	41326124	41326224	41326324	41326424	41326524	41326624	41326724	41326824
84	41326924	41327024	41327124	41327224	41327324	41327424	41327524	41327624	41327724	41327824	41327924	41328024	41328124	41328224	41328324
85	41328424	41328524	41328624	41328724	41328824	41328924	41329024	41329124	41329224	41329324	41329424	41329524	41329624	41329724	41329824
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87	41331424	41331524	41331624	41331724	41331824	41331924	41332024	41332124	41332224	41332324	41332424	41332524	41332624	41332724	41332824
88	41332924	41333024	41333124	41333224	41333324	41333424	41333524	41333624	41333724	41333824	41333924	41334024	41334124	41334224	41334324
89	41334424	41334524	41334624	41334724	41334824	41334924	41335024	41335124	41335224	41335324	41335424	41335524	41335624	41335724	41335824
90	41335924	41336024	41336124	41336224	41336324	41336424	41336524	41336624	41336724	41336824	41336924	41337024	41337124	41337224	41337324
91	41337424	41337524	41337624	41337724	41337824	41337924	41338024	41338124	41338224	41338324	41338424	41338524	41338624	41338724	41338824
92	41338924	41339024	41339124	41339224	41339324	41339424	41339524	41339624	41339724	41339824	41339924	41340024	41340124	41340224	4134

22

KRISHNA HIGH SCHOOL SCHOOL.

Transfer/Leaving Certificate

Serial No.—

Date 12.2.1997:

CERTIFIED that Sri/Srimati Abhay K. SoniSon/Daughter of Bank Ram Soni an inhabitant ofVillage/Town Sithana P.O. SithanaP.S. Haji in the District of Kanpur left theKrishna Dev High School on 12.2. 1997His/Her age/date of birth as per School Admission Register is 16year 1981 month 7 days on 12.2.1997. He/Shewas reading in class IX (Wine) and had/had not passed the Examinationfor promotion to class X (Ten). All sums due by his/her have beenpaide viz. fees up to 12.2.1997 date.Fines— NilCharacter— Good

Countersigned,

Reasons for leaving— i) Unavoidable change of Residence schools.

ii) Ill health.

iii) Completion of School course.

iv) Minor reasons.

Headmaster
Krishna Dev High School

Certified to be true
 By
 Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 220 of 2005.

Date of Order: This, the 24th Day of August, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

Sri Jayanta Roy
S/o Late Jyotish Ch. Roy
Resident of West Gotanagar, Maligaon
Railway Quarter No.219(B)
Guwahati-11.

..... Applicant.

By Sr. Advocate Mr.N.Dutta & Advocates Ms.B.Bhuyan &
Mr.A.Sarma.

- Versus -

1. The Union of India
represented by the Secretary
to the Govt. of India
Ministry of Railway
New Delhi.
2. The General Manager
North East Frontier Railway
Maligaon, Guwahati-11.
3. The Chairman
Railway Recruitment Board
Station Road, Guwahati-781001.
4. The Assistant Secretary
Railway Recruitment Board
Station Road, Guwahati-781001.

... Respondents.

By Mr.J.L.Sarkar, Railway Counsel.

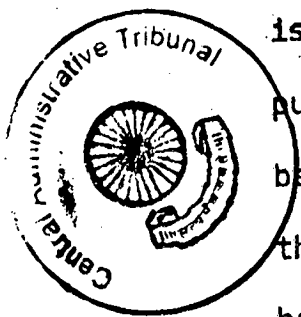
ORDER (ORAL)

SIVARJAN, J. (V.C.) :

Pursuant to an advertisement published in the
Assam Tribune on 10.7.2003 for recruitment to Group 'D'
category post lying vacant in the N.F.Railway, the

certified to be true
by
Advocate

applicant submitted application for one such post. He appeared in the written test on 9.11.2003, the result of which was published on 27.4.2005; the applicant was called for the physical efficiency test on 10.5.2005 to be conducted on 10.6.2005. He appeared in the physical efficiency test. The applicant was called for verification of original records on 11.6.2005 and he appeared before the Railway Recruitment Board, Guwahati with the original documents for verification. The grievance of the applicant is that his name did not appear in the select list published on 13.7.2005. The applicant made a representation before the authorities on 1.8.2005 (Annexure-J). Since there was no response from the respondents, the applicant has filed this O.A.



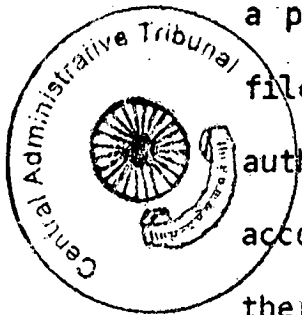
2. Ms. B. Bhuyan, learned counsel for the applicant submits that the applicant had succeeded both in the written test and in the physical efficiency test and that he had produced all the original documents as required to be produced before the Railway Recruitment Board. The counsel further submits that the applicant was surprised that his name did not occur in the select list. Counsel further submits that it has come to notice of the applicant that his name was not included in the select list for the reason that the original record produced by him did not bear the counter signature of the competent authority. Counsel further submits that respondents have not so far disposed of the representation filed by the applicant.

gpt/

3. I have also heard Mr.J.L.Sarkar, learned Railway counsel appearing for the respondents. He submits that in the representation filed by the applicant the contention made as above did not find a place and that if the applicant files a proper representation setting out that aspect also, the respondents will consider the same and pass appropriate orders as per law. I find merit in the said submission. In these circumstances, I direct the applicant to file another representation pointing out all the circumstances which have now come to his notice within a period of one week from today. If such representation is filed, the same will be duly considered by the competent authority and appropriate orders will be passed in accordance with law within a period of one month thereafter. If the contention of the applicant that his name was not empanelled solely for the reason that counter signature of the competent authority was not in the original document, according to me, the respondents are not justified for the reason that any counter signature in an original document will tantamount to forging the same. This aspect will also be borne in mind by the respondents while considering the representation to be submitted by the applicant.

The O.A. is disposed of as above at the admission stage itself.

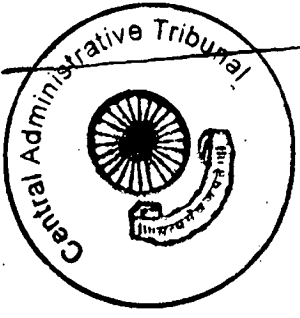
If the appointments have not already been made to all the existing vacancies as on today, one vacancy must be



[Handwritten signature]

26-

reserved till a decision is taken on the representation to be submitted and communicated to the applicant.



sd/VICE CHAIRMAN

Date of Application : 25.8.05
Date on which copy is ready : 25.8.05
Date on which copy is delivered : 25.8.05
Certified to be true copy

[Signature]
Section Officer (Jd)
C. A. T. Guwahati Bench
Guwahati-5.

16 NOV 2005

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
GUWAHATI BENCH, GUWAHATI.

O.A. 239/05

Shri Abhay Kr. Das

Versus

Union of India & Others

Written Statement filed by the respondents:

The respondents most respectfully SHEWETH :

1. That they have gone through the original application and have understood the contents thereof.
2. That the Indian Railways published Employment Notice No.1/03 (Centralized Gr.D) dated 13.6.2003 for group D posts in Employment News dated 28.6.2003. Para 2.2 of the said advertisement stipulated :

"2.2 Proof of Age:(a) A certificate issued by VIIIth Board or equivalent or (b) Matric certificate issued by Board or (c) School leaving certificate counter signed by Inspector of schools/District Education Officer etc."

Copy of the said advertisement dated 28.6.2003 is enclosed as Annexure R-1.

Copy of the advertisement in Assam Tribune is enclosed as Annexure R-2.

3. That the employment notice No.1/03(Indicative) published in the local daily "The Assam Tribune" was only indicative with a specific and clear indication that the advertisement contains important points only. For more details the Employment News dated 28.6.2003 should be referred to. The conditions as advertised in the Employment News dated 28.6.2003, therefore, governs the requirements for the application. The applicant has not complied with and fulfilled the condition prescribed in para 2.2 of the centralised notice and as such his application is not as per the conditions of the advertisement.
4. That in regard to the statements made by the applicant in paragraphs 4.1 to 4.12, the respondents state that they have no comments to offer except to assert that the applicant is put to a strict proof of his claims.
5. That in regard to paragraphs 4.13 to 4.16, the respondents state that the applicant cannot take the plea.

Filed by
Mue 14/11/05
DR M C Sarma
Railway Advocate
Jibon Gyda Borah

(2)

that he was not aware of the conditions of the advertisement.

6. That the respondents beg to reiterate the statement made in paragraphs 2 and 3 of this written statement above and humbly submit that the application is devoid of any merit and deserves to be dismissed.

VERIFICATION.

I, Shri Jiban Gyasi Borah, son of Dali B. C. Borah, aged about 48 years, at present working as Chairman, RRB do hereby verify that the statements made in paragraphs 1 to 6 above are true to my knowledge.

✓ Jiban Gyasi Borah

Signature

Designation.

Chairman.

रेल्वी बोर्ड
Railway Recruitment Board
गुवाहाटी
Guwahati— 001.

INDIAN RAILWAYS

Employment Notice No1/03 (Centralised Gr. 'D') Date 13.6.2003
Centralised Employment Notice for filling up Group 'D' posts on Indian Railways

Date of Issue: 28.06.2003

Closing Date: 28.07.2003. Time : 17.00 HRS.

(Only for candidates staying in Andaman
Nicobar-Lakshadweep

and abroad Closing Date 13.8.2003, Time 17.00 hrs.)

Applications are invited from the citizens of India and from such other persons declared eligible by Ministry of Home affairs, Govt. of India for filling up posts in Group 'D' categories on Zonal Railways and Production Unit(s) of Indian Railways. The application may be sent by ordinary post or can be dropped in the Application Box kept in the respective offices of listed RRBs upto 17.00 hrs. of the closing date. Applications received after closing date and time will not be entertained. The envelope containing the application should be clearly superscribed "Application for Group 'D' post" and Community to be indicated i.e. SC/ST/OBC/UR/Ex-Servicemen. A candidate should submit only one application form to an RRB, in whose jurisdiction he/she is desirous to appear in examination. Candidate submitting more than one application to one RRB will not be considered by that RRB. Even if such a candidate gets selected inadvertently, he will not be offered appointment. However, a candidate can apply to more than one RRB and he/she may do so by sending separate application to that/those RRBs. It is clarified that each RRB will fix its date of examination independently based on administrative feasibility. In some cases date of different RRBs may clash with examination dates of other RRBs. In that case, it is for the candidate to decide where to appear in the examination. No change of time, date and centre of examination will be entertained on any account. Candidate trying to use influence or other means would be disqualified. Candidate would be considered for vacancies pertaining to that RRB(s) only, where he has submitted his application(s). The recruitment will be conducted through the Railway Recruitment Boards listed below. Number of posts to be filled on various Railways by various RRBs, designation of the post, scale of pay, medical classification, educational qualification and mode of selection are also indicated below for information of the candidates.

ABBREVIATIONS

RRB - Railway Recruitment Board, SC - Scheduled Caste, ST - Scheduled Tribe, OBC - Other Backward Community, UR - Unreserved, EXS - Ex-Servicemen, SRE - Serving Railway Employee, PET - Physical Efficiency Test.

1. MINIMUM EDUCATIONAL QUALIFICATION : 8th Class Pass from a Board or equivalent.

2. AGE LIMITS : THE AGE WILL BE RECKONED AS ON 01.07.2003.

2.1 The upper age limit will be relaxed as under, subject to the production of requisite certificates.

2.1.1 By FIVE Years for SC/ST and by THREE years for OBC candidates in possession of valid certificates issued by the competent authority.

2.1.2 Serving Railway Employees including Casual labourers who have put in a minimum of THREE YEARS service will be given age relaxation to the extent of length of service rendered by them subject to the age limit not exceeding 40, 43 & 45 years in case of General, OBC and SC/ST candidates respectively.

attested
21/07/03

attested
21/07/03

Assistant Secretary
Railway Recruitment Board
Gwalior

2.1.3 In case of staff of Quasi Administrative Offices of Railway Organization such as Railway Canteens, Railway Institutes and Railway Co-Operative societies who have put in 03 years service, relaxation of age will be given to the extent of service rendered by them subject to a maximum of 05 years and upper age limit of 35 years.

2.1.4 For widows and Divorced Women who have judicially separated from their husbands and not remarried, will be given relaxation in age upto 35, 38 and 40 in case of General, OBC and SC/ST candidates respectively.

2.1.5 By FIVE years to the candidates who had ordinarily been domiciled in the Kashmir division of the State of Jammu and Kashmir during the period from the 1st day of Jan. 80 to the 31st day of Dec. 89, subject to production of a residential certificate from the competent authority of the state of Jammu and Kashmir.

2.1.6 The Upper age limit is relaxable for Ex-servicemen upto the extent of service rendered in Defence forces plus 3 years provided they have put in a minimum of 6 months attested service. Ex-servicemen who have already joined the Govt. Service on civil side after availing of other benefits giving to them as Ex-Servicemen for further employment cannot claim Ex-servicemen status for the purpose of this recruitment, such a person will be deemed to be civil employee and will accordingly be entitled to only such of the benefits like relaxation of age, etc., as admissible to Civil Employees, in the normal course in accordance with the existing instructions in this regard subject to his fulfillment of the conditions governing the grant of such benefits. Sons/Daughters/Wards/ of Ex-servicemen are not eligible to apply for the posts reserved for Ex-servicemen.

2.1.7 No age relaxation is allowed to SC/ST/OBC candidates applying against Unreserved posts.

2.2 PROOF OF AGE: (a) A certificate issued by VIIIth Board or equivalent or (b) Matric certificate issued by Board or (c) School leaving certificate countersigned by Inspector of Schools/District education Officer etc.

3. EX-SERVICEMEN CANDIDATES: This employment notice contains vacancies reserved for ex-servicemen irrespective of their community against some categories. The terms Ex-Servicemen means a person : (a) who has served in any rank (whether as a combatant or non-combatant) in the regular Army, Navy or Air Force of the Indian Union but does not include a person who has served in the Defence Security Corps, the General Reserved Engineering force the Lok Sahayak Sena and the Para Military Forces and (b) Who has retired from such services after earning his/her pension. (c) who has been released from such service on medical ground attributable to military service or circumstances beyond his control and awarded military service or other disability pension or (d) who has been released otherwise than on his own request as a result of reduction in such establishment or (e) the persons serving in the Armed Force of the Union, who on retirement from service would come under the category of Ex-Serviceman, may be permitted to apply for re-employment one year before the completion of the specific terms of engagement and avail themselves of all concessions available to Ex-Servicemen, but shall not be permitted to leave the Uniform until they complete the specified terms of engagement in the Armed Forces of the Union Service Personnel who are to be discharged from military service on or before 30th June 2004 are eligible to apply for this advertisement.

3.1 Ex-servicemen are required to clearly indicate all required particulars including community in the application form and enclose all documentary proof, as required. However, regardless of community, ex-servicemen will be considered only against the ex-servicemen quota, if available. If UR vacancies are not available, then only ex-servicemen belonging to those particular communities where vacancies are available will be considered against the ex-servicemen Quota.

21/9/04
Assistant Secretary
Railway Recruitment Board
Gorakhpur

3.2 Ex-servicemen candidates who have already secured employment under the ex-servicemen quota in Central Government in Group 'D' will be given only age relaxation but will not be considered under ex-servicemen quota.

4. **SERVING EMPLOYEES**: A candidate serving under any Government or Public Sector Enterprise/Undertaking including Railways should either apply through proper channel and certifying their service details by the employer or directly to RRB with "No Objection Certificate" from the employer concerned. In addition, an advance copy of such application complete in all respects may be sent super scribing on the top of the application "ADVANCE COPY" so as to reach Railway Recruitment Board before the closing date and time specified

5. **ANDAMAN, NICOBAR & LAKSHADWEEP CANDIDATES**: Candidates belonging to Andaman, Nicobar & Lakshadweep Islands may be allotted examination centre at Port Blair provided sufficient number of eligible candidates apply. Such candidates should enclose a certificate of domicile in Andaman & Nicobar & Lakshadweep Islands from a competent officer of the Andaman & Nicobar administrative or a certificate from a school or college last attended in Andaman, Nicobar & Lakshadweep certifying that the candidate had passed his examination from the School/College situated in Andaman Nicobar & Lakshadweep.

6. While applying to an RRB, the candidate should indicate his preference for post of Gangman/Trackman, Khalasi/Helper II etc. which will be considered at the time of formation of panel by various RRBs based on merit.

7. **INSTRUCTIONS FOR THE CANDIDATES** :

7.1 The number of vacancies shown are provisional and are liable to be increased or decreased. No consequential damage/loss or refund of fee will be made to the applicant on this account.

7.2 Women are also eligible. They may however, note that the nature of duties are arduous and may involve outdoor duties.

7.3 Selected candidates are likely to be posted anywhere on the concerned Zonal Railways after successful completion of training wherever prescribed.

7.4 Candidates should send their application sufficiently in advance before the closing date to the RRB for which they want to apply. RRB will not be responsible for any postal delay/wrong delivery whatsoever at any stage of the selection process.

7.5 All candidates irrespective of community will be considered for UR vacancy. However, against specific community quota, only candidates of that particular community will be considered. Please note-

(a) Caste certificate from competent authority for SC/ST and OBC candidates in the prescribed format have to be produced.

(b) If the candidates wish to be considered against a specific community quota and fill the community column accordingly, their application will be rejected unless proof of community in the prescribed format is enclosed.

(c) Any subsequent representation for change of community status will not be entertained under any circumstances.

attested
21/9/08
Assistant Secretary
Railway Recruitment Board
Gwalior

7.6 Before applying to the post, the candidates should ensure that he/she fulfils the eligibility and other criteria. The RRB would be free to reject any application not fulfilling the requisite criteria at any stage of recruitment and if appointed, such candidate is liable to be summarily removed from service.

8. HOW TO APPLY:

8.1 Candidate should carefully read the instructions for filling up application form. Application should be made on a good quality paper of size 30 cms. x 20 cms. using **ONE SIDE ONLY**. The candidate should use the same format published in the Employment Notice. The candidates have to fill up required information in his/her own handwriting. The application should be written either in English or Hindi not in any other language duly dated and signed by him/her. Application filled in any language other than Hindi/English and by any person other than the applicant and having any change in the format of application will lead to rejection of application.

8.2 It is important to note that following para (Declaration) should be copied out by candidate in his/her own handwriting in the space provided at column no. 06 of Form No. RRB-02 of the application form.

"I hereby declare that the facts and evidences given by me in the above application are true, complete and correct to the best of my knowledge and belief. In the event of any misstatement/discrepancy in the particulars being detected at any stage my candidature/service would be cancelled/terminated without any notice."

8.3 Signature of the applicant must be specific so that same may not be copied easily. Signature in capital letters or open letters will not be accepted and the applications having such type of signatures will be out rightly rejected.

8.4 Candidate should mention "Application For Group 'D' posts" on the top of the envelope containing the application. Each cover should contain one application only. In case more than one application are sent in one cover, all such applications will be rejected.

8.5 The candidate should send application duly filled in along with required documents by **ORDINARY POST**, so as to reach Post Bag /Railway Recruitment Board, office within the closing date positively. Application received after due date, for any reason whatsoever, will not be considered. Speed post/courier/Registered AD will not be acknowledged. Such Applications will be deemed to have been deposited in the box provided at RRB for this purpose.

8.6 Those candidates who are debarred from appearing in any of the RRBs exam, need not apply unless their debaration period expires upto Closing date. Their application shall not be entertained.

9. EXAMINATION FEE:

9.1 The Examination fee for unreserved and OBC Candidate is Rs.40/- (Rs. Forty Only). Candidates belonging to SC/ST and Ex-servicemen are fully exempted from payment of examination fees.

9.2 The Examination fee should be paid in the form of Account payee Demand Draft/Pay Order from any Nationalized Bank or IPO from any Post Office in favour of the Officer of RRB (as mentioned in the table of RRBs above) and payable at the town of the RRB to which application is addressed. For example, if application is made to RRB-Ahmedabad or Chennai the DD IPO should be payable in favour of Assistant Secretary, RRB-Ahmedabad or Chennai, payable at

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Assistant Secretary
Railway Recruitment Board
Gurgaon

Ahmedabad or Chennai as the case may be. Validity of Bank Draft/Pay order should be minimum six months.

9.3 Applications received with cash/Cheque/Central Recruitment stamps and Money orders will not be accepted and will be treated as rejected.

9.4 Postal orders/Bank drafts issued before the date of issue of Employment Notice and after closing date will not be accepted and the Application form will be treated as rejected.

9.5 The candidates are advised to write their name and address on the backside of the Bank Draft/IPO and enclose it with the application form in original. The details of examination fee may be written in application form. Examination fee is not refundable under any circumstances including for the rejected applications.

10. ENCLOSURES:

The following enclosures only are to be firmly stitched along with the application form. All enclosed certificates which are in language other than in Hindi or English should be translated in Hindi or English along with attested Xerox copies of originals.

10.1 One Passport size photographs (not older than 6 months) without wearing cap & goggles/coloured glasses affixed on the application form with signature in the box below the photograph. Do not put any mark or signature on this photograph. No attestation of photograph is required. The photograph should be neatly pasted and not stapled or pinned.

10.2 In case of SC/ST candidate, a certificate of their belonging to SC/ST category in the following prescribed format.

FORMAT FOR CASTE CERTIFICATE FOR SC/ST.

"This is to certify that Shri/Smt./Kumari..... son/daughter of Shri Village/Town in District/Division of the State/Union Territory belongs to the community which belongs to the Scheduled Caste/Scheduled Tribe."

In case of OBC candidate, a certificate of their belonging to OBC category in the following prescribed format given with Application Form (Annexure-01)

10.3 In the case of Ex-servicemen & Government Servants, attested copy of Certificate from the competent authority giving their length of Service etc.

10.4 Only attested copy of educational qualification certificates, proof of age and Caste Certificate for SC/ST/OBC should be enclosed. Copies of certificates should be attested by a Gazetted Officer. Original Certificate/Caste Certificate SHOULD NOT be enclosed with the application.

10.5 No objection certificate from the employer if already employed.

10.6 Any certificate, Photograph etc. received separately, subsequent to the receipt of application will not be entertained.

11. SERVING GOVERNMENT EMPLOYEES:

Candidates serving in Government, Quasi Government offices/Organizations and institutions can apply directly with "No Objection Certificate", from their employer to avoid delay on the

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Assistant Secretary
Railway Recruitment Board
Gwalior

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should apply through proper channel only. Advance copy of the application will be entertained provided the application through proper channel is received in the RRB's office within 15 days from the closing date. Applications even if submitted through employer concerned before the closing date but received by RRB after the closing date will not be considered. It is the responsibility of the candidates to ensure that his/her application is forwarded to concerned RRB in time so that the application reaches the RRB office within time.

12. FREE JOURNEY RAILWAY PASS:

A free Second class journey Railway pass as and where admissible will be issued to the candidates belonging to SC/ST communities only. All other candidates will have to bear their expenses for appearing in the written examination/Physical efficiency test etc.

13. IMPORTANT NOTE:

Candidates should have requisite academic qualification on the date of submission of application. Those who are appearing at and/or awaiting results of final examination are not eligible. Academic qualification must be from a recognized Institution/Board, otherwise candidature will be rejected. Candidates having higher qualification may also apply.

14. SYLLABUS & EXAMINATION:

The syllabus for the written examination will be generally in conformity with the educational standard of 8th Class. The examination will be of objective type with multiple choice of questions. Questions on General Knowledge and current affairs, General Intelligence, General Science and Mathematics will be asked.

15. Date and venue of written examination, Physical Efficiency Test, and Document Verification will be fixed by the concerned RRB and intimated to eligible candidates by post.

(i) The RRB at its discretion may hold additional Written examination and/or interviews or hold re-examination or cancel part or whole of the written examination and or viva-voce tests.

(ii) Request for postponement of the examination and change of centre/venue will not be entertained under any circumstances.

(iii) Questions will be in Hindi, English and local language(s) listed in the VIIIth schedule of the constitution prevalent in the concerned Division/Unit for which vacancies are to be filled.

(iv) There will be single/combined written examination (s) followed by Physical Efficiency Test (s) and Document Verification.

Note:- Admission to the examination centre is provisional as the applications are fully scrutinized later. In case a candidate does not fulfill all the requirement prescribed in the Employment Notice, his/her candidature is liable to be rejected even at a later stage, when deficiency is noticed. Mere issue of call letter for appearing in written exam. by RRB, does not confer any right for any subsequent stage of recruitment process or placing his name on the panel.

21/10/08
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Railway Recruitment Board
Gwalior

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16. INVALID APPLICATIONS:

The applications having any of the following deficiencies or irregularities will be summarily rejected.

16.1. (i) Applications not submitted in prescribed format as given in this employment notice.

(ii) ~~Incomplete or illegible applications.~~

16.2. Unsigned/undated applications/applications without thumb impression/Without Marks of Identification.

16.3. Without photos or affixing/attaching xerox copy of Photograph

16.4. Without/different signatures in box below the Photo, and on Application form.

16.5. Without Bank Draft/Postal Orders of requisite value and validity. Applications not filled in English or Hindi or not filled by candidate in his own Hand writing.

16.7. Applications without para 06 in Form No.RRB-02 of application form, written in candidate's own handwriting.

16.8 Without proper certificates, in respect of SC/ST/OBC candidates and Ex-servicemen. Certificate should be obtained from the competent authority in the prescribed format. -

16.9. ~~Under aged/Over aged candidates~~

16.10. ~~Not having the requisite Educational Qualification at the time of submitting application~~

16.11. Applications received after 17.00 hrs. on closing date.

16.12. Photo copies of the certificates not attested by Gazetted officer or self-attested photocopies of certificates.

16.13. More than one application in One Name or sent in one envelope.

16.14 Any other irregularity.

17. NATURE OF JOB OF THE POSTS:-

Gangman/Trackman : Job is an important and prominently field job, arising out of track maintenance work, including carrying heavy material and tools on Railway line, discharging functions of watchman also to protect Railway track and assisting supervisors in maintenance and protection of Railway track.

Khalasi/Helper II etc.:- The nature of job varies from one department to another. For example Diesel Khalasi is required to do cleaning of locomotives/spare parts/work place/lifting and movement of heavy materials and assisting different supervisors and technicians in carrying out different jobs in a Diesel locomotive shed. In the case of Khalasi (TMO) it is predominantly a field job requires to carry out unskilled and semiskilled job arising out of and associated with mechanized track maintenance, operation, including carrying material and equipment on Railway

21/9/07
Secretary
Railway Recruitment Board
Gwalior

line, discharging functions of a watchman also to protect Railway track and assisting Supervisors and Technicians in carrying out different jobs related to track maintenance operations.

18. SELECTION PROCEDURE:

18.1 Selection will be based on written examination followed by Physical Efficiency Test to assess the candidate's physical fitness for the post(s). RRB reserves the right to conduct second stage examination if required. Physical efficiency test will be of qualifying nature. There will be no interview.

18.2 Physical Efficiency Test (For all Categories): The candidate should be able to perform following physical test/ tasks:

18.2.1 Male Candidate

- a. 1. Should be able to lift and carry 35Kg. of weight for a distance of 100 meter in 2 minutes in one chance without putting the weight down and
- b. 2. Should be able to run for a distance of 1500 meter in 7 minutes in one chance.

18.2.2 Female Candidate

1. Should be able to lift and carry 20Kg. of weight for a distance of 100 meter in 2 minutes in one chance without putting the weight down and
2. Should be able to run for a distance of 400 meter in 4 minutes in one chance.

18.3 The appointment of the candidates will be subject to their being found suitable after antecedent verification and medically fit as per rules.

18.4 The selection of candidate by Railway Recruitment Board does not confers any right to the candidate for appointment.

18.5 Railway Recruitment Board is not responsible for any inadvertent error.

19. Action against candidates found guilty of Misconduct: Candidates are warned that they should not furnish any particulars that are false or suppress any material information while filling in the application form. Candidates are also warned that they should in no case attempt to alter or otherwise tamper with any entry in a document or its attested/certified copy submitted by them nor should they submit a tampered/fabricated document. If there is any inaccuracy or any discrepancy, an explanation regarding this discrepancy should be submitted.

A candidate who is or has been found by the Railway Recruitment Board, to be guilty of:

- (i). Obtaining support for his candidature by any means or
- (ii). Impersonating or.
- (iii). Procuring impersonation by any person or
- (iv). Submitting fabricated document or documents which have been tampered with or

attested
Ram Lal
Assistant Secretary
Railway Recruitment Board
Gurgaon

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- (v) Making statements which are incorrect or false or suppressing material information or
 - (vi) Resorting to any other irregular or improper means in connection with his candidature for the selection, or
 - (vii) Using unfair means during the examination, or
 - (viii) Writing irrelevant matter including obscene language or pornographic matter, in the script(s) or,
 - (ix) Committing mischief in any other manner in the examination hall, or
 - (x) Harassing or doing bodily harm to the staff employed by the Railway Recruitment Board for the conduct of their test.
 - (xi) May, in addition to action under relevant provisions of the Rules render himself liable to criminal prosecution and further
 - (a). be disqualified by the RRB from selection for which he is a candidate, or
 - (b). be debarred either permanently or for a period decided by the RRB from any examination or selection conducted by all the RRBs.
 - (c). If he is already in service under Government, be taken under disciplinary action under the appropriate rules. Examination Centres will be decided by the RRB(s) and indicated in call letter issued to candidates(s) for appearing in written examination.
21. All male candidates are liable for active Territorial Army Service in Railway Units or such other units as may be laid down in this behalf from time to time.
22. Candidates selected for these categories after the written test/Physical Efficiency Test/document verification are required to pass prescribed medical examination, before appointment.
23. Selected candidates may be required to undergo training wherever necessary, with stipend for a specific period and to deposit the security amount and execute an indemnity bond or agreement.
24. The candidates selected may be absorbed depending on the vacancies available, after successful completion of prescribed training. They may be considered in due course for promotion to higher grades according to rules/orders in force from time to time.
25. Posting of the selected candidates may be made as per requirement of the Indian Railways at the appropriate time. No particular place or Deptt. or Division of posting can be assured or assumed.
26. For any legal dispute the Jurisdiction will be at Central Administrative Tribunal, covering the city where a particular RRB is located.
27. In the event of the dispute English version of the employment notice will be treated as valid.

attest
Dated
21/10/05
Assistant Secretary
Railway Recruitment Board
Gurgaon

28. RECRUITMENT BOARD'S DECISION FINAL:

The decision of RRB in all matters relating to eligibility, acceptance or rejection of the applications, issue of free rail passes, penalty for false information, mode of selection, conduct of examination(s) and interviews, allotment of examination centres, selection, allotment of posts to selected candidates will be final and binding on the candidates and no enquiry or correspondence will be entertained in this connection. Candidates who submit forged caste certificate for securing eligibility and or obtaining privilege, including free travel, for appearing in an examination, shall be liable not only for rejection of his candidature for the particular recruitment for which he has applied, but he shall be debarred from appearing at any examination conducted by any RRB all over the country for whole life.

IMPORTANT: RRBs have not appointed any agents or coaching centers for acting on its behalf. Candidates are warned against any such claims being made by persons/agents. Examinations conducted by RRBs would be multiple-choice objective type and OMR answer sheets are being used and computer evaluation is being resorted to. Candidates are selected purely as per merit. Please beware of unscrupulous elements and do not fall in their trap.

For Chairmen,
All Railway Recruitment Boards
Indian Railways.

attnd

Secretary
21/10/11

**Assistant Secretary
Railway Recruitment Board
Gwalior.**

NOTE

1. Vacancies of Ex-Serviceman given in the table are not separate but included in the total number of vacancies.
2. Vacancies indicated above are only tentative and are subject to change.
- 3.

Name of the Post	Scale of Pay	Age in Year (As on 1.7.2003)	Medical Standard	Educational Qualification	Mode of Selection
Gangman/Trackman	2610 - 3540 (RP)	18 to 33 years	B-1	8 th Class Pass	a) Written exam b) Physical Efficiency Test (PET)
Khalasi/Helper-II etc.	2550 - 3200 (RP)				

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21/6/05
Assistant Secretary
Railway Recruitment Board
Guntur

Position Details :-

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S.N.	RRB	Zonal Railway/ PU	Post	UR	SC	ST	OBC	Total No. of Vacancies	Ex- SM	Application to be addressed to
1	Mumbai	Central	Gangman/ Trackman	1073	319	159	573	2124	425	Asstt. Secretary, RRB/Mumbai, Divisional Office Compound, Mumbai Central, Mumbai -400008.
			Khalasi/ Helper II etc	76	23	11	40	150	30	
2	Kolkata	Eastern	Gangman/ Trackman	746	471	198	573	1988	398	Asstt. Secretary, RRB/C. Calcutta, Metro Railway A V Complex Chitpur, opp R G Kar Medical College & Hospital R G Kar Road Kolkata 700047
			Khalasi/ Helper-II	16	13	6	13	48	9	
		South Eastern	Khalasi/ Helper-II etc.	74	23	15	35	147	29	
3	Chandigarh	Northern	Gangman/ Trackman	342	127	30	185	684	137	Asstt. Secretary, RRB/Chandigarh, S.c.O., 78-79 (IInd Floor), Sector 8-C, Chandigarh- 160018.
			Khalasi/ Helper-II	63	21	28	37	149	30	
4	Jammu & Srinagar	Northern	Gangman/ Trackman	137	53	11	75	276	55	Assistant Secretary Jammu-Srinagar Railway Colony (West), Jammu Tawi 180004.
5	Guwahati	Northeast Frontier	Gangman/ Trackman	966	386	579	644	2575	515	Assistant Secretary RRB/Guwahati, Station Road, Guwahati 781001
			Khalasi/ Helper-II	51	21	35	38	145	29	
6	Chennai	Southern	Gangman/ Trackman	884	245	65	442	1636	327	Assistant Secretary RRB/Chennai "Ganga", 142, Sterling-Road, Nungambakam, Chennai-600034.
			Khalasi/ Helper-II	27	08	02	13	50	10	
7	Secunderabad	South Central	Gangman/ Trackman	1250	350	225	675	2500	500	Asstt. Secretary, RRB/Secunderabad, RISEI Complex, Lalagadda, Secunderabad- 500017.
			Khalasi/ Helper-II	63	17	11	34	125	25	
		East- Coast	Khalasi/ Helper-II	21	07	24	13	65	13	
8	Ajmer	North Western	Khalasi/ Helper-II	23	07	03	12	45	09	Asstt. Secretary RRB/ Ajmer, 2010, Nehru Marg, Ajmer - 305001.

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Jameel
24/10/24
Assistant Secretary
Railway Recruitment Board
Guwahati

9	Bhubaneswar	East Coast South-Eastern	Khalasi/ Helper-II Khalasi/ Helper-II	49 59	15 18	09 13	22 28	95 118	19 24	Member Secretary, RRB/Bhubaneswar Rail Vihar, BDA, Rental Colony, P.O. S.E. Railway Project Complex, Chandrashekarpur, Bhubaneswar- 750001
10	Allahabad	North Central DLW	Khalasi/ Helper-II Khalasi/ Helper-II	Nil 50	Nil 38	200 02	Nil 46	200 136		Asstt. Secretary RRB/Allahabad, DRM.s Annexure Building, Nawab Yusuf Road, Allahabad-211001.
11	Patna	East Central	Gangman/ Trackman Khalasi/ Helper-II	1012 12	314 33	Nil Nil	563 10	1889 55	379 11	Asstt. Secretary RRB/Patna, Mehendrughat, Patna- 800004.
12	Bangalore	South Western	Khalasi/ Helper-II	21	05	15	09	50	10	Member Secretary, RRB/Bangalore, 18, Miller Road, Bangalore -560046.
13	Bhopal	West-Central South East Central	Khalasi/ Helper-II Khalasi/ Helper-II	24 89	14 66	08 32	04 18	50 205	10 41	Asstt. Secretary, RRB/Bhopal, East Railway Colony, Near Railway Station, Bhopal- 462010. - do -
14	Ahmedabad	Western	Gangman/ Trackman Khalasi/ Helper-II	534 39	263 19	131 09	472 33	1400 100	344 20	Asstt. Secretary RRB/Ahmedabad, First Floor, Meter Gauge, Railway Station, Ahmedabad- 380002.
15	Ranchi	East Central South Eastern	Gangman/ Trackman Khalasi/ Helper-II Khalasi/ Helper-II	Nil Nil 25	Nil Nil 8	355 45 10	Nil Nil 12	355 45 55	71 9 11	Member Secretary, RRB/Ranchi, Railway Officer's Complex, Ranchi 834001 (Jharkhand) - do -

attd
 21/9/07
 Assistant Secretary
 Railway Recruitment Board
 Guwahati



RAILWAY RECRUITMENT BOARD : GUWAHATI

STATION ROAD, GUWAHATI-781 001

Employment Notice No.: 01 of 2003 (Indicative)

DATE OF PUBLICATION: 28/06/2003
DATE OF CLOSING: 28/07/2003

Applications are invited in the prescribed format enclosed (to be neatly typed on good quality A-4 / foolscap size paper using one side only) from eligible Indian Nationals for the following temporary posts, likely to be permanent, in the North East Frontier Railway. Applications complete in all respects along with required enclosures should be sent to the ASSISTANT SECRETARY, RAILWAY RECRUITMENT BOARD, STATION ROAD, GUWAHATI-781001, ASSAM, by ordinary post only, so as to reach the Board's office on or before 28/07/2003. The applications can also be dropped in the Application Box kept in the RRB office up to 17:00 hours of 28/07/2003. A special relaxation of 15 days will be granted for the candidates of Andaman and Nicobar Island.

Category	NAME OF THE POST AND SCALE OF PAY (RSRP)	Division/ Unit	V A C A N C I E S						AGE IN YEARS (As on 01-07-2003)	Medical Standard	Total Emolument per Month
			UR	SC	ST	OBC	ESM	TOTAL			
01	Engineering Dept. Trackman, Rs.2610 - 3540/-	TSK	192	76	114	127	127	636 ✓	18 - 33	B - 1	Rs.4015/-
		LMG	168	68	102	113	113	564 ✓			
		RNY	92	36	54	60	60	302 ✓			
		APDJ	100	41	61	68	68	338 ✓			
		KIR	221	88	132	147	147	735 ✓			
	Mechanical Dept. Khalasi/Helper-II Rs.2550 - 3200/-	Dy. CSTE/MW/MLG	03	01	02	02	02	10 ✓	18 - 33	B - 1	Rs.3952/-
		LMG	06	02	04	04	04	20 ✓			
		APDJ	04	02	03	03	03	15 ✓			
		RNY	04	02	03	03	03	15 ✓			
		KIR	04	02	03	03	03	15 ✓			
	S & T Dept. Much Khalasi/Helper-II Rs.2550 - 3200/-	NGC Diesel Shed LAIG Division	10	03	05	06	06	30 ✓	18 - 33	B - 1	Rs.3952/-
		GHY Coaching Depot	05	02	03	03	03	16 ✓			
		NJP Carr. And Wagon, KIR	01	01	02	02	02	08 ✓			
		SGUJ Diesel Shed, KIR	01	01	02	02	02	08 ✓			
		MLDT Diesel Shed, KIR	02	01	01	02	02	08 ✓			

National Qualification:

For all Categories: Class VIII passed. (Physically handicapped persons are not eligible).

EXAMINATION FEES:

- For SC/ST/ExSM: No examination fees.
- For General/OBC candidates: Rs.40.00 (Rupees forty) only (inclusive of postal charges) in the form of IPO/Bank Draft.
- The examination fees/Postal charges are non-refundable. It should be paid in the form of a crossed Demand Draft of any Nationalized Bank or Crossed Indian Postal Order (made on or after the date of publication of this notification but before the closing date of receipt of application) drawn in favour of "RAILWAY RECRUITMENT BOARD, GUWAHATI". The Bank Draft should be payable at "GUWAHATI" and IPO should be payable at "GPO, GUWAHATI". IPO/DD obtained earlier to the date of publication of the Employment Notice or after the closing date will not be accepted.

THIS ADVERTISEMENT CONTAINS IMPORTANT POINTS ONLY. FOR MORE DETAILS PLEASE REFER TO THE EMPLOYMENT NEWS DATED 28/06/2003.

Signature
Assistant Secretary
Railway Recruitment Board
Guwahati

Signature
CHAIRMAN
RAILWAY RECRUITMENT BOARD
GUWAHATI-781 001



RAILWAY RECRUITMENT BOARD

GUWAHATI

APPLICATION FORM

(To be filled by the Candidate in his/her own handwriting)

Please tick (✓) wherever required

Roll No. _____
(for Office use)

To,
The Chairman,
Railway Recruitment Board,
Station Road, Guwahati-781 001.

Community:	UR	SC	ST	OBC	ESM
Division (only one)					

Ctrl. No. (for Office use)

I hereby apply for recruitment in Group - D in N. F. Railway in response to
Employment Notice No.01/2003 dated 28/06/2003.

Please enter in BLOCK CAPITAL LETTERS. Please tick (✓) wherever required

1. Category No.	01	Emp Notice No.	1/2003
1. A. Post : Group - D			
(a) Trackman	(b) Khalasi / Helper - II	(c) Both	
1. B. Preference of the Post (if any):			
1. C. Choice of Division (Only ONE) Tinsukia/ Jorhat/ Rangia/ Alipurduar Jn./ Katihar			
1. D. Medium of Exam	Hindi	English	Regional

2. Affix Your recent Passport
Size photo
(Size 4 cm X 5 cm)

3. Name

3. a Date of
Birth

3. b Nationality

3. c Religion

Hindu

Muslim

Christian

Sikh

Buddhist

Jain

Parsi

Others

5. Father's / Husband's
Name

6. Sex

M

F

6. a Marital Status

Unmarried

Married

7. ADDRESS

STATE

PIN

7. a Nearest Rly. Station

8. Community

UR

OBC

SC

ST

8. a SubCaste
(other than UR)

I have enclosed OBC certificate with non-creamy layer as per prescribed format

8. b Seek Age relaxation under

(tick appropriate box ONLY where specified in Emp. Notice)

SC

ST

OBC

Judicially Separated
/ Divorced Women

J & K
Resident

Ex SM

Railway Employee

9 Edu. Qualification

University/ Board

Year

Subjects

Marks (%) & Division

Columns 9 for Educational Qualifications should comply with minimum requirements specified in Employment Notice

Assistant Secretary
Railway Recruitment Board
Guwahati.

17-116

Experience - if any (Designation & grade)	Date from	Date to	Name & Address of Employer

10. Name of Post office / Bank	Serial No & Date	Amount (Rs.)

11. Marks of Identification 1. _____
2. _____

12. For serving Railway employees

Designation	Dept / Rly Office	No. of years of service

13. If you are an Ex serviceman, state Unit _____

Enrolment Date	Attestation Date	Date of Discharge / Retirement (Length of Service)

14 List of enclosures (as applicable)

1	
2	
3	
4	
5	
6	

15. Declaration : I understand that in the event of information given herein being found false or incorrect, my candidature for the post is liable to be CANCELLED and in the event of wrong statement / discrepancy in particulars being detected after my appointment, my services are liable to be TERMINATED without notice.

(Above para to be written by the candidate in his/her own running hand below)

16. Sample signatures in running script (signatures in Block letters shall **DISQUALIFY** the candidate)

1. _____ 2. _____ 3. _____

4. _____ 5. _____ 6. _____

Place: _____

Date: _____

Left Thumb Impression of Candidate

Signature _____

acted by
21/11/17
Assistant Secretary
Railway Recruitment Board
Bengaluru